

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **19.07.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/129(CHE)/2024
NAME OF THE PETITIONER(S) : Vandana Motors.
NAME OF THE RESPONDENT(S) : Professional Couriers Network Ltd.
UNDER SECTION : Sec 9 rule 6 of IBC, 2016

ORDER

Present: Shri. Paras Dawar, Learned CA for the Petitioner.
Shri. Gautham Venkateswaran, Ld. Counsel for the Respondent.

Ld. Counsel for the Respondent accepts notice. He seeks and is granted three weeks time to file reply.

Rejoinder, if any, be filed within two weeks thereafter.

List the application for hearing on **03.09.2024**.

Sd/-
VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)

Sd/-
SANJIV JAIN
MEMBER (JUDICIAL)

vs